

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA NO. 248 OF 2015 IN
DFR NO. 1216 OF 2015**

Dated: 30th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Madhya Pradesh Power Management Co. Ltd.Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Aashish Anand Bernard
Mr. Rishabh Donnel Singh (Rep.)

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Mr. Neelmani Pant for R-7

Ms. Divya Chaturvedi for R.2

ORDER

**IA NO. 248 OF 2015
*(Appl. for condonation of delay)***

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 14.12.2015 after serving copy on the other side.

List the matter on **05.01.2016.**

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**